

There is no dispute about it. (*Interruptions*)

MR. SPEAKER : Please sit down.
(*Interruptions*)

[*English*]

There is no problem at all. Why should you unnecessarily waste your time, energy and lung power? Now I will let him say if he has got anything to say. But I deplore the way you are behaving.

[*Translation*]

It does not behave you. I will not do a wrong thing. Madam, you please sit down.

[*English*]

I am on my legs, why do not you sit down?

[*Translation*]

I want to say one thing. I will do it in a proper way. My judgement can be wrong but I will do it in a proper way. Now you may speak, you wanted to say something.

(*Interruptions*)

[*English*]

THE MINISTER OF DEFENCE (SHRI VISHWANATH PRATAP SINGH) : Now you have stated it. I have nothing further to say.....

(*Interruptions*)

MR. SPEAKER : You give it to me, I will find out. No problem...(*Interruptions*).....I will look into it.

[*Translation*]

You give it to me I will look into it. Why don't you sit down. I have said that I will look into it.

(*Interruptions*)

[*English*]

SHRI S. JAIPAL REDDY (Mahbubnagar) : You permit us, Sir.

(*Interruptions*)

[*Translation*]

MR. SPEAKER : He has said nothing. He has said that whatever you have said is right. I have said that I will find out and tell you.

(*Interruptions*)

[*English*]

SHRI VISHWANATH PRATAP SINGH : We all are in the hands of the Speaker.....(*Interruptions*)

[*Translation*]

MR. SPEAKER : I made efforts but in vain.....(*Interruptions*)

[*English*]

MR. SPEAKER : Nothing goes on record.

(*Interruptions*)**

[*Translation*]

MR. SPEAKER : I have not barred you.

[*English*]

Again the same thing is happening. I have assured you that I will look into your Motion, you give me something.

SHRI SURESH KURUP (Kottayam) : We have already given.

MR. SPEAKER : There is no question of Adjournment Motion at this stage in this respect. But there are other avenues. You can give it to me and I will look into it, no problem.

(*Interruptions*)

SHRI H.N. NANJE GOWDA (Hassan) : On Moily Tape issue, we have given notice under Rule 193, Sir.

(*Interruptions*)

MR. SPEAKER : I will consider that.

12.09 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of the Ministry of Defence for 1987-88 and Defence services Estimates, 1987-88

THE MINISTER OF DEFENCE (SHRI VISHWANATH PRATAP SINGH) : I beg to lay on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English

**Not recorded.

[Shri Vishwanath Pratap Singh]

versions) of the Ministry of Defence for 1987-88. [Placed in Library. See No. LT—4163/87]

- (2) A copy of the Defence Services Estimates, 1987-88 (Hindi and English versions) [Placed in Library. See No. LT—4164/87]

Notifications under Bureau of Indian Standard Act, 1986

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES (SHRI
H.K.L. BHAGAT) : I beg to lay on the
Table—

- (1) A copy of Notification No. S.O. 272 (E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1987 appointing the 1st day of April 1987 as the date on which the Bureau of Indian Standards Act 1986 shall come into force issued under sub-section (3) of section 1 of the said Act. [Placed in Library. See No. LT—4165/87]
- (2) A copy of the Bureau of Indian Standards (Removal of Difficulties) Order, 1987 (Hindi and English versions) published in Notification No. S.O. 277 (E) in Gazette of India dated the 1st April, 1987 under sub-section (2) of section 41 of the Bureau of Indian Standards Act, 1986.
- (3) A copy of Notification No. S.O. 278 (E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1987 establishing a Bureau to be called the Bureau of Indian Standards with effect from the 1st April, 1987 issued under section 3 of the Bureau of Indian Standards Act, 1986.
- (4) A copy of the Bureau of Indian Standards Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 361 (E) in Gazette of India dated the 1st April, 1986 under section 39 of the Bureau of Indian Standards Act, 1986.
[Placed in Library. See No. LT—4165/87]

Notifications under Central Industrial Security Force Act, 1968

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS AND
MINISTER OF STATE IN THE MINISTRY
OF HOME AFFAIRS (SHRI P. CHIDAM-
BARAM) : I beg to lay on the Table a copy
each of the following Notifications (Hindi
and English versions) under sub-section (3)
of section 22 of the Central Industrial
Security Force Act, 1968 :—

- (1) The Central Industrial Security Force (Amendment) Rules, 1986 published in Notification No. G.S.R. 595 in Gazette of India dated the 16th August, 1986.
- (2) The Central Industrial Security Force (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 1101 in Gazette of India dated the 27th December, 1986.
[Placed in Library. See No. LT—4166/87]

[English]

PUBLIC ACCOUNTS COMMITTEE

Seventy-Ninth Report

SHRI E. AYYAPU REDDY (Kurnool) :
I beg to present the Seventy-Ninth Report
(Hindi and English versions) of the Public
Accounts Committee on shortbilling of
telephone call charges of heavy callers.

[English]

**COMMITTEE ON PUBLIC
UNDERTAKINGS**

**Twenty-Second Report & Minutes and
Twenty-Third Report**

SHRI K. RAMAMURTHY (Krishna-
giri) ; I beg to lay on the Table the follow-
ing Reports and Minutes (Hindi and
English versions) of the Committee on
Public Undertakings :—